

HON'BLE HIGH COURT OF UTTARAKHAND AT NAINITAL

ROSTER OF HON'BLE BENCHES

The Roster of Hon'ble Benches of this Court effective from 06.11.2023 shall be amended w.e.f. 04.12.2023 (Monday)

SL. NO.	HON'BLE DIVISION BENCH	MATTERS
1.	IN CHIEF JUSTICE'S COURT HON'BLE THE ACTING CHIEF JUSTICE <i>AND</i> HON'BLE SHRI JUSTICE VIVEK BHARTI SHARMA	<ol style="list-style-type: none">1. Tax and Excise (Appeals, Revisions and Applications)2. Writ Petitions (Misc. Bench) including P.I.Ls. and matters related to the P.I.Ls3. Special Appeals4. Writ Petition Service Bench (Including all service matters pertaining to allocation of cadre)5. Contempt Appeals6. Company Appeals7. Criminal Contempt Petitions8. Matters to be heard by the Commercial Appellate Division9. Division Bench Criminal Writ Petitions10. Division Bench Criminal Appeals, Criminal Revisions, Criminal Jail Appeals, Criminal Govt. Appeals11. All Habeas Corpus Petitions12. All Appeals (including under the Family Court Acts) heard by Division Bench13. Matters in which Constitutional validity of any enactment, ordinance, rule, bye-law, regulation, policy etc. having the force of law is challenged.14. Death Reference15. Other assigned matters. <p><i>Admission, Orders and Hearing including Fresh Cases.</i></p>
	HON'BLE SINGLE BENCHES	MATTERS
2.	IN CHIEF JUSTICE'S COURT HON'BLE THE ACTING CHIEF JUSTICE	<ol style="list-style-type: none">1. Applications under the Arbitration and Conciliation Act, 19962. Transfer Applications under Section 24 of the Code of Civil Procedure

	(FRIDAY AT 02:00 P.M.)	<p>3. Transfer Applications under Section 407 of the Code of Criminal Procedure.</p> <p>4. Writ Petition Misc. Single under Article 227 Constitution of India upto the year of 2016.</p> <p><i>Admission, Orders and Hearing including Fresh Cases.</i></p> <p>Note: The matters fixed before Hon'ble Bench on Monday to Thursday shall be listed on ensuing Friday.</p>
3.	<p>COURT NO. 6</p> <p>HON'BLE SHRI JUSTICE PANKAJ PUROHIT</p>	<p>1. Writ Petitions Service Single</p> <p>2. Writ Petition Misc. Single under Article 227 Constitution of India of the year 2017 and onwards</p> <p>3. Single Bench Criminal Appeals, Jail Appeals and Government Appeals of the year 2015 and onwards</p> <p>4. Criminal Misc. Applications.</p> <p><i>Admission, Orders and Hearing including Fresh Cases.</i></p>
4.	<p>COURT NO. 7</p> <p>HON'BLE SHRI JUSTICE VIVEK BHARTI SHARMA</p> <p>(FRIDAY AT 02:00 P.M.)</p>	<p>1. Single Bench Criminal Appeals, Jail Appeals and Government Appeals upto the Year 2014</p> <p>2. Nominated/assigned matters.</p> <p><i>Admission, Orders and Hearing.</i></p> <p>Note: The matters fixed before Hon'ble Bench on Monday to Thursday shall be listed on ensuing Friday.</p>

Date: 01.12.2023

Sd/-
(MANOJ KUMAR TIWARI)
ACTING CHIEF JUSTICE

HON'BLE HIGH COURT OF UTTARAKHAND AT NAINITAL

ROSTER OF HON'BLE BENCHES

W.E.F. 06.11.2023 (MONDAY)

SL. NO.	HON'BLE DIVISION BENCH	MATTERS
1.	<p>IN CHIEF JUSTICE'S COURT</p> <p>HON'BLE THE ACTING CHIEF JUSTICE</p> <p><i>AND</i></p> <p>HON'BLE SHRI JUSTICE PANKAJ PUROHIT</p> <p>(IN PRE-LUNCH SESSION AT 10:15 A.M.)</p>	<ol style="list-style-type: none">1. Tax and Excise (Appeals, Revisions and Applications)2. Writ Petitions (Misc. Bench) including P.I.Ls. and matters related to the P.I.Ls3. Special Appeals4. Writ Petition Service Bench (Including all service matters pertaining to allocation of cadre)5. Contempt Appeals6. Company Appeals7. Criminal Contempt Petitions8. Matters to be heard by the Commercial Appellate Division9. Division Bench Criminal Writ Petitions10. Division Bench Criminal Appeals, Criminal Revisions, Criminal Jail Appeals, Criminal Govt. Appeals11. All Habeas Corpus Petitions12. All Appeals (including under the Family Court Acts) heard by Division Bench13. Matters in which Constitutional validity of any enactment, ordinance, rule, bye-law, regulation, policy etc. having the force of law is challenged.14. Death Reference15. Other assigned matters. <p><i>Admission, Orders and Hearing including Fresh Cases.</i></p>
	HON'BLE SINGLE BENCHES	MATTERS
2.	<p>IN CHIEF JUSTICE'S COURT</p> <p>HON'BLE THE ACTING CHIEF</p>	<ol style="list-style-type: none">1. Applications under the Arbitration and Conciliation Act, 19962. Transfer Applications under Section 24 of

	<p>JUSTICE</p> <p>(IN POST-LUNCH SESSION AT 02:00 P.M.)</p>	<p>the Code of Civil Procedure</p> <p>3. Transfer Applications under Section 407 of the Code of Criminal Procedure.</p> <p>4. Writ Petition Misc. Single under Article 227 Constitution of India upto the year of 2016.</p> <p><i>Admission, Orders and Hearing including Fresh Cases.</i></p>
3.	<p>COURT NO. 2</p> <p>HON'BLE SHRI JUSTICE SHARAD KUMAR SHARMA</p>	<p>1. Appeals against Orders</p> <p>2. First Appeals</p> <p>3. Second Appeals</p> <p>4. Civil Revisions</p> <p>5. Matter relating to Commercial Division.</p> <p><i>Admission, Orders and Hearing including Fresh Cases.</i></p>
4.	<p>COURT NO. 3</p> <p>HON'BLE SHRI JUSTICE RAVINDRA MAITHANI</p>	<p>1. Bail Applications</p> <p>2. Anticipatory Bail Applications</p> <p>3. Writ Petitions (Criminal) under Article 226 and 227 of the Constitution.</p> <p><i>Admission, Orders and Hearing including Fresh Cases.</i></p>
5.	<p>COURT NO. 4</p> <p>HON'BLE SHRI JUSTICE ALOK KUMAR VERMA</p>	<p>1. Criminal Revisions</p> <p>2. RERA Appeals</p> <p>3. Company Petitions</p> <p>4. Testamentary Cases</p> <p>5. Trade Union Appeals.</p> <p><i>Admission, Orders and Hearing including Fresh Cases.</i></p>
6.	<p>COURT NO. 5</p> <p>HON'BLE SHRI JUSTICE RAKESH THAPLIYAL</p>	<p>1. Writ Petition Misc. Single under Article 226 Constitution of India</p> <p>2. Civil Contempt Petitions</p> <p>3. Applications under Section 482 of the Code of Criminal Procedure, 1973.</p> <p><i>Admission, Orders and Hearing including Fresh Cases.</i></p>
7.	<p>COURT NO. 6</p>	<p>1. Writ Petitions Service Single</p>

	HON'BLE SHRI JUSTICE PANKAJ PUROHIT (IN POST-LUNCH SESSION AT 02:00 P.M.)	<i>Admission, Orders and Hearing including Fresh Cases.</i>
8.	COURT NO. 7 HON'BLE SHRI JUSTICE VIVEK BHARTI SHARMA	1. Writ Petition Misc. Single under Article 227 Constitution of India of the year 2017 and onwards 2. Single Bench Criminal Appeals, Jail Appeals and Government Appeals 3. Criminal Misc. Applications. <i>Admission, Orders and Hearing including Fresh Cases.</i>

NOTE:-

1. Successive Bail Application of same accused be listed before the same Bench, if available, which has disposed of the previous Bail Application. In the event, same Bench is not available, Bail Application be listed as per this Roster.
2. All matters, on change of this Roster, shall stand released and shall be listed before the Benches, as per this Roster, except the matters, which are nominated or reserved for judgment or are part heard.
3. Any other matter, not mentioned in this Roster, shall be listed as per the special or general directions of Hon'ble the Acting Chief Justice.

Date: 04.11.2023

Sd/-
(MANOJ KUMAR TIWARI)
ACTING CHIEF JUSTICE